## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.157/Chd/Hry/2017

In the matter of:

Rajeev Goyal. ....Petitioner.

Versus

Narv Consultants Pvt. Ltd. & Ors. ....Respondents.

Present: Mr.Anil Kumar Aggarwal, Advocate for petitioner.

Mr. Vishal Aggarwal, Advocate with Mr. Yash Pal Gupta,

Advocate for respondents.

Mr.Atul Mahajan, Director in person.

The pleadings are complete. Learned counsel for respondents has made a statement that the salary of the respondents, according to the respondents, though accrued yet the amount has not been credited in the account of respondents No.2 and 3 since December, 2016.

In view of the above, it is directed that the respondents would not withdraw the salary, though the account statement may continue to show the amount by way of accrual, which shall, however, be without prejudice to the merits of the case.

List the matter for arguments on 09.10.2017.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

September 15, 2017.